CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No.397/MP/2026 along with IA No.136/2026

Subject	:	Petition under Section 79 of the Electricity Act, 2003 and read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022, seeking cancellation of the connectivity granted to the Petitioner on the LoA route and return of the Conn-BGs without encashment.
Petitioner	:	GRT Jewellers (India) Private Limited (GRTJPL)
Respondents	:	Central Transmission Utility of India Limited and Anr.
Date of Hearing	:	**17.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Anand Ganesan, Advocate, GRTJPL Shri Robin Singh, Advocate, GRTJPL Shri Shubham Arya, Advocate, CTUIL Ms. Shirin Gupta, Advocate, CTUIL Shri Anik Majumder, Advocate, CTUIL Shri Adarsh Tripathi, Advocate, SJVN Shri Ajitesh Garg, Advocate, SJVN

Record of Proceedings

During the hearing, learned counsel for the Petitioner and Respondents advanced detailed submissions and concluded their respective arguments.

2. At the request of the parties, the Commission permitted both sides to file their respective written submissions/notes of argument, if any, within ten days, with a copy to the other side.

3. Subject to the above, the Commission reserved the matter for orders.

By order of the Commission
Sd/
(Vipan Sharma)
Deputy Chief (Law)